

ITEM NO.11 Court 14 (Video Conferencing)

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 5097/2021

NAHARPUR RESIDENTS WELFARE ASSOCIATION (REGD.)

Appellant(s)

VERSUS

DEPUTY CONSERVATOR OF FORESTS AND
TREE OFFICER (WEST) & ORS.

Respondent(s)

(IA No.108884/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.108888/2021-EX-PARTE STAY and IA No.108885/2021-
EXEMPTION FROM FILING O.T. and IA No.108890/2021-PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 06-09-2021 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKA

For Appellant(s)

Mr. Alakh Alok Srivastava, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the appellant submits that despite the
letter dated 12.07.2021 (page no.116) sent by the Department of
Forest & Wildlife addressed to S.H.O., Police Station Rohini North,
Shiva Road, Sector-7, Rohini, New Delhi-110085, FIR has been
registered against Smt.Hemlata Gupta, owner of plot no.114, Pocket
E-4, Sector-7, Rohini, New Delhi-110085, still the grievance has
not been redressed by the National Green Tribunal on merits.

Issue notice, returnable in four weeks.

(NIRMALA NEGI)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)